## NATIONAL COMPANY LAW TRIBUNAL DIVISIONAL BENCH

**CHENNAI** 

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 12/07/2017 AT 10.30 AM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIO, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: CP/500/ (IB)/CB/2017

NAME OF THE PETITIONER(S)

: PHOENIX GLOBAL DMCC

NAME OF THE RESPONDENT(S)

: A&A INTERNATIONAL TRADING PVT LTD

**UNDER SECTION** 

: 9 RULE 6 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No. NAME (IN CAPITAL)

**DESIGNATION** 

**SIGNATURE** 

REPRESENTATION BY WHOM

A. ADMHYA

for PAUL & PAUL

COUNSEL FOR OPERATIONAL

CREDITOR

ANDRIT MERATHIA

Counsel for comporate

The matter has been mentioned by the Counsel for the Operational Creditor. At this stage, the Counsel for the Corporate Debtor is also present. Counsel for the Operational Creditor has filed a Memo stating therein that the Corporate Debtor has cleared the outstanding liabilities based on the mutual agreeable terms and have made payment to the tune of USD 2,50,000 as full and final settlement and prayed for recalling of the Order dated 16.06.2017. In this connect, Counsel for the Corporate Debtor is directed to file an Affidavit to the effect that, as on date, the Corporate Debtor has not defaulted in payment on any outstanding credit in relation to the other creditors. Put up on 18.07.2017 at 10.30.A.M.

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(S. VIJAYARAGHAVAN) Member (Technical)

(Ch. Md. Sharief Tarig) Member (Judicial)